


## प्रेस विज्ञप्ति

माननीय उच्च न्यायालय, इलाहाबाद के पत्र संख्या 16037/2017/Admin ' G-I' दिनांकित 22.12.2017 के अनुपालन में जनपद न्यायालय मऊ में विशेष न्यायिक मजिस्ट्रेट की नियुक्ति की जानी है।

अतः ऐसी स्थिति में, जो व्यक्ति दण्ड प्रक्रिया संहिता की धारा 13 में उल्लिखित विशेष न्यायिक मजिस्ट्रेट की नियुक्ति की शर्त पूरी करते हों और जिन्होंने राज्य सरकार के अधीन कोई पद ग्रहण किया हो तथा जिनके पास विधि की डिग्री हो अथवा जो लीगल अफेयर्स से सम्बन्धित मामलों में विशेष अनुभव रखते हों, वे व्यक्ति माननीय उच्च न्यायालय इलाहाबाद की वेबसाइट से डाउनलोड कर के निर्धारित प्रारूप पर फार्म भर कर अपने अन्तिम पांच वर्ष की वार्षिक प्रविष्टि साथ में संलग्न कर पूर्णतया भरे हुए आवेदन पत्र दिनांक 07.03.2018 तक या माननीय उच्च न्यायालय की वेबसाइट पर यह विज्ञप्ति प्रकाशित होने के 60 दिन के अन्दर, जो भी बाद में हो जनपद न्यायाधीश, मऊ को प्रेषित करें, जिससे कि विशेष न्यायिक मजिस्ट्रेट की नियुक्ति के लिए माननीय उच्च न्यायालय से संस्तुति की जा सके।

दिनांक 04.01.2018

  
(राजेन्द्र कुमार- तृतीय)  
जनपद न्यायाधीश  
मऊ।

**HIGH COURT OF JUDICATURE AT**  
**ALLAHABAD**

**(B)** Proforma of the application for Special Judicial Magistrate/Special Metropolitan Magistrate.

Photograph  
(Attested  
by Gazetted Officer)

(i) Name of the applicant :

(ii) Father's name of the applicant: \_\_\_\_\_

(iii) Date of Birth : \_\_\_\_\_

(iv)

Present address: \_\_\_\_\_  
\_\_\_\_\_

Permanent address: \_\_\_\_\_  
\_\_\_\_\_

(v) Educational Qualification alongwith relevant certificate :

Sl. No.	Qualification	Board/University	Year	Division/Percentage of Marks.
1.	High School / equivalent			
2.	Intermediate/equivalent			
3.	Graduation			
4.	LL.B.			
5.	Any other			

(vi) Option for the place of posting, not exceeding two: \_\_\_\_\_

(vii) Experience: \_\_\_\_\_

Sl. No.	Institution	Designation	Duration; From ----To----	Pay Scale

Signature of the applicant



**Declaration** : The information furnished by me is correct to the best of my knowledge. If any information furnished above is found to be false, my candidature would stand rejected.

**(C) Eligibility:** A person shall not be qualified for appointment as a Special Judicial Magistrate unless he-

1. (a) holds or has held any post under the Government;

And

(b) Possesses the degree of law or otherwise is well experienced in relation to legal affairs to the satisfaction of the High Court.

**(D) Term of Office:** The term of the office as Special Judicial Magistrate /Special Metropolitan Magistrate shall be four years from the date of assumption of his charge or attaining the age of 70 years whichever is earlier.

**(E) Instruction** :All the applicants may submit their applications containing the particulars mentioned in para (B) to the District Judge of the district concerned, who shall after making proper scrutiny shall forward the same to the Hon'ble Court alongwith his remarks without any delay for consideration of the Hon'ble Court.

By order of the Court